

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A. No. 580/2018  
M.A No. 605/2018**

New Delhi, this the 15<sup>th</sup> day of February, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

1. Mr. Vipin, S/o. Late Shri Vijay Kumar,  
Age 24 years,
2. Smt. Sunita  
W/o. Late Shri Vijay Kumar,  
Both Residents of :  
R/o. WZ-1501, Tulsi Ram Bagachi,  
Nangal Raya, New Delhi – 46. ....Applicants

(By Advocate : Mr. Anil Singhal with Mr. Lalit Khurana and Ms. Anju Lata)

Versus

1. Council for Advancement of People's Action and Rural Technology  
Through its Secretary/Chairman,  
(under the Aegis of Ministry of Rural Development), Govt of India,  
India Habitat Centre,  
Zone 5A (Core-C),  
2<sup>nd</sup> Floor, Lodhi Road,  
New Delhi.
2. National Institute of Rural Development  
Through its Secretary/Chairman,  
Nird Road, Rajendranagar Mandal,  
Hyderabad, Telangana 500 030.
3. Ministry of Rural Development  
Through its Secretary,  
Government of India,  
Krishi Bhavan,  
Dr. Rajendra Prasad Road  
Gate No. 6, Director General,  
Room No. 199,  
New Delhi – 110 001. ....Respondents

(By Advocate : Mr. D. S. Mahendru)

## ORDER (ORAL)

**Mrs. Jasmine Ahmed, Member (J) :**

**M.A 605/2018 :**

M.A filed for joining together is allowed.

**O.A 580/2018 :**

2. It is the contention of counsel for applicant that father of the applicant expired on 29.07.2017, who was working as Safaiwala with CAPART. After the death of the father, mother of the applicant applied for grant of compassionate appointment for the applicant, as the deceased employee left behind a widowed wife, one son Mr. Vipin, aged about 24 years and two daughters aged 18 years and 16 years. It is also contended that the mother of the applicant is a house-wife and having no source of income of her own. Accordingly, she prayed for grant of compassionate appointment to her son i.e., the applicant herein Mr. Vipin. In reply to the representation preferred by mother of the applicant, the respondents department has replied vide letter dated 08.09.2017 and regretted the appointment of compassionate grounds, which reads as under :-

“2. In this context, it is to inform that merger of the CAPART is imminent. So, it may not be appropriate to take up any case on compassionate appointment in the CAPART at present situation. Moreover, a meeting chaired by the Principal Secretary to Prime Minister on “Reconsideration for earlier decision of Winding up of CAPART” which was held on 09.02.2017 at PMO, New Delhi, wherein it has been inter alia decided to merge CAPART with National Institute for Rural Development (NIRD&PR), Hyderabad through MoRD and the process of merging is in progress. In this aforesaid meeting, it has been decided that no new appointment or such other decisions to be taken in CAPART.”

3. Heard learned counsel for applicant. Perused the documents on record. It is not disputed that the father of the applicant expired on 29.07.2017 and his mother is house wife. They have no source of income of their own. It is also contended by counsel for applicant that his mother is suffering from Brain Tumour and seriously ill.

4. Mr. D. S. Mahendru, learned counsel for the respondents was present on advance notice.

5. Taking into consideration the family and monetary status of the applicant, he is directed to prefer a fresh representation within two weeks from today to the respondents and the respondents are directed to take a considered decision with sympathetic view to accommodate the applicant as per law in any other department under the Ministry of Rural Development and if vacancies are there, the case of the applicant be considered for grant of compassionate appointment. Time calendared for completion of all the process is three months from the date of receipt of a certified copy of this order as well as the fresh representation. Accordingly, the O.A stands disposed of. It is made clear that nothing has been commented on the merits of the case.

(Jasmine Ahmed)  
Member (J)

/Mbt/